

MEGHALAYA LEGISLATIVE ASSEMBLY

LIST OF BUSINESS

BUDGET SESSION

WEDNESDAY, MARCH 25, 2015

GOVERNMENT BUSINESS

1. Questions.
2. Dr. DONKUPAR ROY, MLA to call the attention of the Minister in-charge Home(Police) under Rule 54(1) of the Rules of Procedure and Conduct of Business to the news item published in "*The Shillong Times*" dated 20th March, 2015 under the caption "*B'deshi miscreants burn crops at Nongtraï village*".
3. Shri A.L.HEK, Minister in-charge Health and Family Welfare to lay a statement relating to a Call Attention Notice by Shri Paul Lyngdoh, MLA under the caption "*Cancer tool lies defunct*".
4. Dr. MUKUL M. SANGMA, Chief Minister in-charge Finance to reply to the Budget Discussion.
5.
 - a) Dr. MUKUL M. SANGMA, Chief Minister in-charge Finance to beg leave to introduce the Meghalaya Appropriation (No.II) Bill, 2015.
 - b) If leave be granted to introduce the Bill.
6. Shri PRESTONE TYNSO NG, Minister in-charge Parliamentary Affairs to move:-

"That the Second Proviso to Sub-rule (c) of Rule 72 of the Rules of Procedure and Conduct of Business in its application to the Meghalaya Appropriation (No.II) Bill, 2015 be suspended for the time being in so far as the rule requires circulation of the Bill four days in advance before the Motion for consideration may be moved".
7.
 - a) Dr. MUKUL M. SANGMA, Chief Minister in-charge Finance to move that the Meghalaya Appropriation (No.II) Bill, 2015 be taken into consideration.
 - b) Consideration of the Meghalaya Appropriation (NoII) Bill, 2015 clause by clause.

8. Dr. MUKUL M. SANGMA, Chief Minister in-charge Finance to move that the Meghalaya Appropriation (No.II) Bill, 2015 be passed.
9.
 - a) Prof. R. C. LALOO, Deputy Chief Minister in-charge Education to move that the North East Adventist University Bill, 2015 be taken into consideration.
 - b) Consideration of the North East Adventist University Bill, 2015 clause by clause.
10. Prof. R. C. LALOO, Deputy Chief Minister in-charge Education to move that the North East Adventist University Bill, 2015 be passed.
11.
 - a) Dr. MUKUL M. SANGMA, Chief Minister in-charge Taxation to move that the Meghalaya Clinker Cess Bill, 2015 to taken into consideration.
 - b) Consideration of the Meghalaya Clinker Cess Bill, 2015 clause by clause.
12. Dr. MUKUL M. SANGMA, Chief Minister in-charge Taxation to move that the Meghalaya Clinker Cess Bill, 2015 be passed.
13. Dr. MUKUL M. SANGMA, Chief Minister in-charge Finance to present the following:
 - (i) Finance Accounts (Volume I & II) of 2013-14.
 - (ii) Appropriation Accounts – 2013-2014.
 - (iii) Report No. 1 of the Comptroller and Auditor General of India (Revenue Sector) for the year ended 31st March, 2014.
 - (iv) Report of the Comptroller and Auditor General of India on State Finances for the year ended 31st March, 2014.
14. Shri HOPEFUL BAMON, MLA & Chairman of the Committee on Subordinate Legislation to lay the Second Report of the Committee on Subordinate Legislation, Meghalaya Legislative Assembly for the year 2013-2014 on the School Education Act 1981, the Meghalaya aided Secondary & Higher Secondary Schools Employees Rule 2006, the Meghalaya Right of Children to Free and Compulsory Education Rules 2011 and Sarva Shiksha Abhiyan (SSA) framework for implementation.

15. Dr. MUKUL M. SANGMA, Chief Minister in-charge Finance to lay a Statement Showing Quarterly Review of the Trend in Receipts-Expenditure of the State relative to Quarterly BE for 2013-14 & 2014-15 (i.e. for the fourth quarter for the fiscal year 2013-14 and the 1st Quarter, 2nd Quarter, 3rd Quarter for the fiscal year 2014-15) prepared in accordance with requirement of the Clause 9(1) of the Meghalaya Fiscal Responsibility and Budget Management Act, 2006.
16. Shri PRESTONE TYNSONG, Minister in-charge Community and Rural Development to lay the Bi-Annual Report of the Black Topping of the Rural Roads Scheme under MGNREGS for the Financial Year 2011-2012 & 2012 – 2013.
17. Shri PRESTONE TYNSONG, Minister in-charge Forests and Environment to lay the Notification No.FOR.57/2002/Vol-II/569., dated 23rd March, 2015.
18. Shri JAMES K. SAMGA
Shri WITTING MAWSOR
Shri JOHN LESLEE K. SANGMA
Dr. JEMINO MAWTHOH To beg leave of the House to move the Resolution for removal of the Speaker under Article 179(c) of the Constitution of India and Rule 135 of the Rules of Procedure and Conduct of Business in the Meghalaya Legislative Assembly.
19. Prorogation/ Adjournment/ Sine-die.
20. National Anthem.

*Dated Shillong,
the 24th March, 2015*

*H. Myllemngap,
Secretary,
Meghalaya Legislative Assembly*

